

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/00413/2019
&
M.A. No. 180/648/2019

Friday, this the 7th day of August, 2020.

CORAM:

**HON'BLE Mr. P. MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr. K.V. EAPEN, ADMINISTRATIVE MEMBER**

Suresh S.N, 58 Years,
 S/o. Nehru,
 Appraiser, Custom House, Kochi – 682 009.
 Residing at Srambikkal House, Cherai (P.O.),
 Ernakulam District – 683 514. - Applicant

[By Advocate : Mr. John Varghese]

Versus

1. Union of India, represented by Secretary to Government, Ministry of Finance, Department of Revenue, New Delhi – 110 001.
2. Commissioner of Customs, Commissionerate VIII, Custom House, No. 60, Rajaji Salai, Chennai – 600 001.
3. Commissioner of Customs, Custom House, Kochi – 682 009. - Respondents

[By Advocate : Mr. Anil Prasad, ACGSC]

The application having been heard on 07.08.2020, the Tribunal on the same day delivered the following:

O R D E R

Per: Mr. P. Madhavan, Judicial Member

Heard both sides.

2. Learned counsel for the applicant submitted that the applicant is not pressing the O.A.
3. Hence, both the O.A and M.A are dismissed as not pressed. No order as to costs.

(Dated, 7th August, 2020.)

**(K.V. EAPEN)
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)
JUDICIAL MEMBER**

Applicant's Annexures

Annexure A-1 - True copy of the guidelines issued by the Central Board of Excise and Customs dated 08.07.2010.

Annexure A-2 - True copy of the office Circular issued by the 2nd respondent bearing No. 32/2011 dated 25.05.2011.

Annexure A-3 - True copy of the order No. 55/2019 dated 3.04.2019 issued by the 2nd respondent.

Annexure A-4 - True copy of the order dated 07.06.2019 issued by the 2nd respondent to the 3rd respondent.

Annexure A-5 - True copy of the representation submitted by the applicant to the 2nd respondent dated 10.06.2019.

Annexure A-6 - True copy of the order dated 03.07.2019 issued by the 3rd respondent.

Annexures of Respondents

NIL
